

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 3260 of 2012

1. Hemlata Kumari Neelam.
 2. Kumari Mamta Das Petitioners

Versus

1. The State of Jharkhand through the
 Secretary, Department of Social Welfare,
 Woman and Child Development Department,
 Project Building, Dhurwa, Ranchi.
 2. The Deputy Commissioner, Deoghar.
 3. The Deputy Development Commissioner,
 Deoghar.
 4. The District Welfare Officer, Deoghar.
 5. The Child Development Project Officer, Deoghar
 6. Smt. Nitu Devi. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners : Mr. A.K.Choudhary, Advocate
 For the State : Mr. Mukul Singh-A.C. to G.P.-III.

8/Dated: 7th July, 2020

Heard learned counsel for the parties through V.C.

2. The instant writ application has been preferred by the petitioners for a direction upon the respondents to cancel the selection of respondent No.-6 as Sewika of Aanganbari Centre, Radheymohdhar within Panchayat-Andhrigadar, P.S.-Jasidih, District-Deoghar.

3. At the very outset, learned counsel for the petitioners submits that they could not take fresh steps for service of notice upon the private respondents, however, they seeks liberty to prefer their claim before the Deputy Commissioner-respondent no.2 for their grievances.

4. Learned counsel for the State does not have any serious objection to the same.

5. Having heard learned counsel for the parties and without going into merits of this case, I hereby dispose of the instant writ application with a liberty to the petitioners to approach the respondent No.2-The Deputy Commissioner, Deoghar for their grievance. If any such representation/representations are filed; same shall be disposed of in accordance with law, rules, regulations, circular and policy decision of the State Government.

6. With the aforesaid observations and directions, this instant writ application is disposed of.

(Deepak Roshan, J.)

Amardeep/